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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1718/97.

Dt. of Decision : 02-03-99.

1. A.Viswanatham
2. MD Yaseen
3. M.Narayana Rao

.. Applicants.

Vs

1. The Union of India, rep. by its Secretary, Min. of Defence, New Delhi.
2. The Chief of Naval Staff, Naval Head Qrts, New Delhi.
3. The Eastern Naval Command Rep., by its Flag Officer, Commanding-in-Chief, Visakhapatnam.
4. The Commanding Officer, INS-Sathavahana Visakhapatnam-14.
5. The Commanding Officer, B.V.Yard, Indian Navy, Visakhapatnam-8.



.. Respondents.

Counsel for the applicants : Mr. P.B. VijayaKumar

Counsel for the respondents : Mr. C.R. Gopala Rao, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

Dr

D

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Hear^d Mr.P.B.Vijaya Kuman, learned counsel for the applicants.

2. There are 3 applicants in this OA. They were working as Motor Transport Cleaners w.e.f., December, 1989, January, 1993 and April, 1993 respectively in the Transport Pool of Non-public Transport under the control of the respondents herein. It is stated that the Transport Pool is going to be closed and thereby the applicants will be deprived of their job.

3. This OA is filed praying for a direction to the respondents to appoint them in the post of M.T.Cleaners under the respondents by extending the necessary relaxations in terms of the ~~spirit of the~~ decision of this Tribunal in OA.525/93 dated 16-6-93 by engaging them on casual basis in case of closure of the present Transport Pool under Non-public Fund.

4. This is a covered case covered by the judgement in OA.1493/97 decided on 29-10-97. *Learned Counsel for the applicants*

5. In view of the above submission the following direction is given:-

The respondents are directed to consider the case of the applicants for casual engagement as Khalasi in Group-D category as and when any vacancy arises in future and there is need to engage casual labourers in preference to freshers from the open market.

6. The OA is disposed of. No costs.

प्रमाणित प्रति
CERTIFIED TRUE COPY.

कासल : 17/12/92

दिनांक : 21/2/92

श्री 8/3/92

प्रमाणित

अधिकारी

Court Officer

प्रमाणित

YOGNABAD BENCH.